GOVERNMENT OF INDIA CULTURE LOK SABHA

STARRED QUESTION NO:646 ANSWERED ON:22.05.2012 CONSERVATION OF CULTURAL HERITAGE Pandey Saroj

Will the Minister of CULTURE be pleased to state:

- (a) the details of cultural heritage preserved and maintained by the Government/ Archaeological Survey of India (ASI) in the newly constituted States of Chhattisgarh, Jharkhand and Uttarakhand, State-wise;
- (b) the steps taken by the Government/ASI for conservation and promotion of cultural heritages of each of the said States during the last three years;
- (c) whether the Government has formulated any plan for conservation and development of cultural heritages of the above mentioned States;
- (d) if so, the details thereof alongwith the amount of funds allocated for the purpose during each of the last three years, State-wise; and
- (e) if not, whether the Government proposes to formulate any such plan for the said States?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

(a) to (e) A statement is laid on the table of the House

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 646 FOR 22.05.2012.

- (a) The details of protected monuments of Archaeological Survey of India (ASI) in the States of Chhattisgarh, Jharkhand and Uttarakhand are given in the annexure.
- (b) to (e) Conservation work of the monuments is a continuous process. Every year the conservation programme for protected monuments of Archaeological Survey of India (ASI) in the country including the said States, is revised wherein new works are incorporated depending upon the need for repairs at different sites and availability of resources. The details of amount of funds allocated and utilised during each of the last three years in these States are as under:
- Sl. No. Name of State Funds allocated/ utilized during last three years

(Rs. in Crores)

2009-10 2010-11 2011-12

- 1. Chhattisgarh 3.32 3.41 3.04
- 2. Jharkhand 0. 65 0.65 0.63
- 3. Uttarakhand 1.31 1.47 1.40